

- (5) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 515 (E) in Gazette of India dated the 12th May, 1989 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT 8044/89]

- (6) A copy of the Deposit Scheme for Retiring Government Employees, 1989 (Hindi and English versions) published in Notification No. F. 2/14/89-NS. II in Gazette of India dated the 7th June, 1989. [Placed in Library. See No. LT 8045/89]

- (7) A copy of the Buldana Gramin Bank (Staff) Service Regulations, 1988 (Hindi and English versions), 1988 under sub-section (2) of section 30 of the Regional Rural Bank Act, 1976. [Placed in Library. See No. LT. 8046/89]

Spices Board (Amendment) Rules, 1989 etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI). Sir, I beg to lay on the Table:—

- (1) A copy of the Spices Board (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 503 (E) in Gazette of India dated the 2nd May, 1989, under section 40 of the Spices Board Act, 1986. [Placed in Library. See No. LT 8047/89]
- (2) A copy of Notification No. S.O. 268 (E) (Hindi and English versions) published in Gazette of India dated

the 7th April, 1989 specifying 28th April, 1989 as the date for the purposes of section 16 of the Tea Companies (Acquisition section (2) of the said Act. [Placed in Library. See No. Lt 8048/89]

FINANCIAL COMMITTEES — A REVIEW

[English]

SECRETARY-GENERAL: Sir, I lay on the Table a copy each of the Hindi and English versions of the 'Financial Committees (1988-89) — A Review'.

12.09 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K. L BHAGAT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th July, 1989, will consist of:—

- (1) Consideration of any item of Government Business carried over from Today's Order Paper.
- (2) Consideration and passing of the Infant Milk Food and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1986, as passed by Rajya Sabha.
- (3) Consideration and passing of the High Court and Supreme Court Judges (Conditions of Service)

[Sh. H.K. L Bhagat]

[English]

Amendment Bill, 1989.

- (4) Discussion on Motion reg: situation arising out of the implementation of Indo-Sri Lanka Agreement signed on July 29, 1987.
- (5) Consideration and passing of the Ware-housing Corporations (Amendment) Bill, 1988, as passed by Rajya Sabha.
- (6) Discussion and voting on the Supplementary Demands for Grants (General) for 1989-90.
- (7) Consideration and passing of the Plantations Labour (Amendment) Bill, 1988.

[Translation]

SHRI NANDLAL CHOUDHARY (Sagar): Mr. Speaker, Sir, the following item may be included in the next week's agenda.

Land belonging to the Defence Services has been allotted on temporary lease to the residents of the Cantonment areas for the purpose of cultivation. These lessees have been served notices frequently by the Ministry of Defence for vacation of the land. As a result thereof it has become a source of constant worry to the lakhs of these people. They have been cultivating the land for the last one hundred years. They have dug wells there and constructed houses as well. Therefore, the land in their possession should be allotted to them on permanent lease basis as they have settled on that land permanently. If the aforesaid land is required for Defence purposes, alternative land should be provided to these people somewhere else before evicting them and sufficient compensation should also be paid to them.

SHRI SRIBALLAV PANIGRAHI (Deogarh): The following item may be included in the next week's agenda:—

Talcher and Brajarajnagar are two industrial towns in Orissa where water and air pollutions pose serious problems. Coal mines, thermal power stations and fertilizer plant contribute to such environmental hazard at Talcher. In Brajarajnagar area, coal mines and Orient Paper Mills are responsible for such pollution.

Effective steps should be taken to check the evil effects by such pollution at these places.

SHRI SHANTARAM NAIK (Panaji): The following items may be included in the List of Business for the next week:—

(1) Union Public Service Commission have been submitting their annual report every year. Traditionally, this House has been discussing these reports with Members, making valuable suggestions with respect to the role of Union Public Service Commission in the matter of recruitment to various services.

Bureaucracy is the key factor in the administrative machinery of the Government. Without paying necessary attention or scrutinising the role of that agency which feeds the Government with man-power to handle the Government projects and schemes, the House will be failing in its duty. Hence, a discussion on UPSC reports is a must.

(2) The Constitution (64 Amendment) Bill, 1989 dealing with Panchayati Raj System and another Constitution Amendment Bill dealing with Urban Local Bodies is going to be discussed and hopefully passed in the present session.

It is desirable that these matters are taken up and discussed in the next week itself. (*Interruptions*)

MR. SPEAKER: I have gone out of the way to allow a discussion. What more can I do?

(*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Why cannot you ask the Prime Minister to be present in the House?

MR. SPEAKER: I cannot say anything to anybody. Neither to you nor to him.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: You may bring a No Confidence motion.

SHRI DEEP NARAIN VAN (Balrampur): Mr. Speaker, Sir, the following item may be included in next week's agenda:

In my parliamentary constituency of Balrampur in district Gonda devastating floods in the rivers Rapti, Boorhi Rapti, Kuana, Bisahi and hilly rivulets have caused wide spread destruction of crops in lakhs of acres of land and thousands of houses have collapsed rendering the people homeless. Hence there is an urgent need to under take relief measures there at the earliest.

[*English*]

SHRI ANOOPCHAND SHAH (Bombay North): The following may be included in the next week's agenda:

Bombay is facing a lot of problems because of occupation of railway land by slum dwellers. Transport facilities which are badly needed for Bombay people, cannot be

improved because of these slums. There is no coordination between the railway authorities, Bombay Municipal Corporation and the State Government. I, therefore, request that in the next, problems of slum on railway land in Bombay be discussed.

SHRI JAGANNATH PATTNAIK (Kalahandi): The following may be included in the next week's agenda:

Communal tension in different parts of the country has become a matter of grave concern. Secularism is not only in the preamble of our Constitution but also it is the strength and ethics of our national integration. All effective measures to ensure communal harmony be taken.

Despite various steps by the Government of India towards the promotion of sports and games in the country, there is no significant development in this direction. Some policy and programme should be evolved to create an upsurge in the heart and mind of the younger generation to channelise their creative genius in the field. (*Interruptions*)

(*Interruptions*)

SHRI INDRAJIT GUPTA (Basirhat): Sir, is it in conformity with propriety that the Government makes public attacks through the Press on the C & AG ?

MR. SPEAKER: That is what we could discuss here if you want to discuss it. I am not responsible for statements made outside. If something is done on the floor of the House, I will see.

(*Interruptions*)

PROF. MADHU DANDAVATE: What about my privilege notices?

MR. SPEAKER: I have already taken action.

(Interruptions)

PROF. MADHU DANDAVATE: The Prime Minister is absent, the Defence Minister is absent.....

MR. SPEAKER: I cannot say anything on that.

[Translation]

What is in my hand ask you to come to the house?

SHRI BASUDEB ACHARIA: Why not? Do I have in power to

[English]

When there is such a serious indictment and when the entire Opposition is demanding his resignation why is the Prime Minister absent?

MR. SPEAKER: The Government is here.

(Interruptions)

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Speaker, Sir, the following item may be included in the next week's agenda:

The Department of Communications has not provided S.T.D. facilities in the border districts of Barmer and Jaisalmer in Rajasthan so whereas the same have been provided in almost all the district headquarters of the State.

I, therefore, urge upon the Ministry of Communications to provided S.T.D. facilities in the two border district headquarters of Barmer and Jaisalmer in Rajasthan before October, 2, 1989.

Mafia groups operating in the country have ample financial resources at their command and network of their influence has proliferated to various levels. Moreover, these gangs enjoy political patronage.

Therefore, I would like to urge upon the Central Government to take concrete steps against the Mafia active in the country.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Sir, I would place these submissions before the Business Advisory Committee.

12.19 hrs.

[English]

BUSINESS ADVISORY COMMITTEE

Seventy—Second Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): I beg to move:

"That this House do agree with the Seventy-second Report of the Business Advisory Committee presented to the House on the 20th July, 1989, subject to the modification that in Para 3 of the Report-

for "Thursday, the 20th July, 1989" "Monday, the 24th July, 1989" be substituted."

MR. SPEAKER: The Motion reads like this: